

Through Video Conference via Cisco WebEx.

Misc. Application No. 39/2020
CBI v. Dr. P. Dasgupta

10.07.2020.

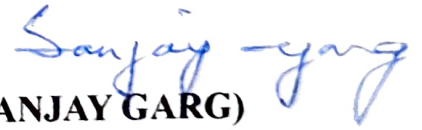
Present:- Sh. Alok Kumar Sen Gupta and Sh. Suraj Prakash, counsels for the applicant Dr. P. Dasgupta.
Ms. Shashi Vishwakarma, PP for the non-applicant/CBI with consultant Sh. C. K. Sharma.

PP for the CBI seeks 15 days time to file reply by stating that the same could not be prepared due to the lockdown in the wake of Corona Virus (Covid-19) pandemic. Let the reply be filed before the next date with advance copy to the counsel for the applicant.

Application be re-listed for consideration on **28.07.2020**. The date of **18.08.2020** fixed by the office order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 passed by the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi stands cancelled.

A copy of the order be sent to the computer branch for uploading the same on the website. Copy thereof be also provided to the counsels for the parties through approved mode.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/10.07.2020.